

REFERENCE BY MEMBERS

Notice under Rule 267 for discussion on threat to security of Parliament

MR. DEPUTY CHAIRMAN: Shri Ritabrata Banerjee. ...(Interruptions)...

श्री नारायण लाल पंचारिया (राजस्थान): माननीय उपसभापति महोदय, एक बहुत आवश्यक निवेदन है, वह यह है कि आपने आज के बिजनेस में जो रखा है, मेरी ऐसी मान्यता है ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Have you given a notice?

श्री नारायण लाल पंचारिया: सर, मैंने नोटिस दिया है। ...(व्यवधान).... सर, आज सभी सांसदों की सुरक्षा पर एक संकट खड़ा हो गया है। ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Have you given notice? ...(Interruptions).... I am only asking have you given notice?

श्री नारायण लाल पंचारिया: सर, मैंने नोटिस दिया है। ...(व्यवधान)....

MR. DEPUTY CHAIRMAN: Under what rule? Which rule?

श्री नारायण लाल पंचारिया: सर, मैंने रूल 267 के तहत नोटिस दिया है। ...(व्यवधान)....

MR. DEPUTY CHAIRMAN: Rule 267.

श्री नारायण लाल पंचारिया: सर, यह बहुत गंभीर विषय है। ...(व्यवधान)....

MR. DEPUTY CHAIRMAN: What is Rule 267? ..(Interruptions).. Let us deal with Zero Hour business.

श्री नारायण लाल पंचारिया: श्रीमान्, मेरा एक निवेदन है कि जब संसद पर खतरा, सभी सांसदों पर खतरा है ...(व्यवधान)....

श्री श्वेत मलिक (पंजाब): सर, यह देश की सुरक्षा पर आघात है, यह किसी कीमत पर बरदाश्त नहीं होगा। ...(व्यवधान)....

श्री नारायण लाल पंचारिया: सर, जब तक इस विषय पर चर्चा नहीं होगी ...(व्यवधान)....

श्री उपसभापति: कृपया आप लोग सुनिए। Listen, listen. सुनिए, सुनिए ...(व्यवधान).... I am not overruling anything. आप सुनिए, जो आप लोग बोल रहे हैं, वह मेरी समझ में आना चाहिए। ...(व्यवधान).... आप पहले सुनिए। ...(व्यवधान).... Please listen to me. Have you given notice under Rule 267? ..(Interruptions).. Whatever you speak, I will listen. ..(Interruptions).. Only one Member can speak. Who is going to speak? ..(Interruptions)..

श्री नारायण लाल पंचारिया: सर, वह नोटिस मैंने दे दिया है। ...(व्यवधान)....

श्री उपसभापति: आपने यह नोटिस कब दिया? ...(व्यवधान).... When did you give? ..(Interruptions)....

श्री नारायण लाल पंचारिया: सर, मैंने आज सुबह साढ़े नौ बजे नोटिस दिया है। ...**(व्यवधान)**...

MR. DEPUTY CHAIRMAN: One of the Members can speak. ...**(Interruptions)**... I will listen to one Member. ...**(Interruptions)**... Other Members may sit. ...**(Interruptions)**... One Member can speak. ...**(Interruptions)**... Who is speaking?

THE MINISTER OF STATE OF THE MINISTRY OF MINORITY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKHTAR ABBAS NAQVI): Mr. Naresh Gujral will speak.

MR. DEPUTY CHAIRMAN: Okay, Shri Naresh will speak.

SHRI NARESH GUJRAL (Punjab): Mr. Deputy Chairman, Sir, once before also we faced this kind of a situation, and we must now allow ...**(Interruptions)**...

MR. DEPUTY CHAIRMAN: Are you speaking about Rule 267? ...**(Interruptions)**... Are you speaking about Rule 267 notice given to the Chair?

SHRI NARESH GUJRAL: Yes, Sir.

MR. DEPUTY CHAIRMAN: Okay.

SHRI NARESH GUJRAL: It is the right of every Member.

MR. DEPUTY CHAIRMAN: You can always give notice.

श्री नारायण लाल पंचारिया: सर, यह बहुत गंभीर विषय है। ...**(व्यवधान)**... सर, अगर आज हम इस पर विचार नहीं करेंगे, तो आने वाला समय हमें माफ नहीं करेगा। ...**(व्यवधान)**...

MR. DEPUTY CHAIRMAN: Okay, now listen. Yes, there is a notice.

श्री नारायण लाल पंचारिया: सर, आज के बिजनेस को सस्पेंड करके पहले इस विषय पर चर्चा की जाए। ...**(व्यवधान)**...

MR. DEPUTY CHAIRMAN: Now, tell me what the subject is. Who will speak?

SHRI NARESH GUJRAL: I will speak.

MR. DEPUTY CHAIRMAN: Okay, you can speak.

SHRI NARESH GUJRAL: Sir, this is an extremely important issue. Once before, we had seen an attack on Parliament. How serious it was! Every day we are subjected to terrorism. Now, if an MP behaves in such a trivial manner, then action must be taken. It concerns the security of every single Member in this House and the other House. We go through security checks. He has put everything on the Face Book, where the security checks are, how to circumvent those security checks, etc. This is absolutely non-sensical. How can we allow this type of a thing to happen? ...**(Interruptions)**...

MR. DEPUTY CHAIRMAN: Mr. Naresh Gujral, I heard you. Nareshji, there is a technical problem. Yes, the security of the Parliament is of paramount importance. There is no doubt about it. But I have a technical problem. You see, this is an issue against a Member of the other House. So, it is for the other House to take it up. ...*(Interruptions)*...

श्री मुख्तार अब्बास नकवी: सर, आपने इस पर टेक्निकल इश्यू के बारे में कहा है। मैं बताना चाहता हूँ कि जिन सदस्य ने यह फोटोग्राफी या ऑडियो रिकॉर्डिंग की है, उन्होंने उन स्थानों की वीडियोग्राफी की है जो सुरक्षा के क्षेत्र हैं, जहां पर frisking होती है तथा जहां पर सुरक्षा के कर्मचारी बैठते हैं। पार्लियामेंट के अंदर प्रोसिडिंग से संबंधित किस तरह से काम-काज होते हैं, जिसको गुप्त रखा जाता है, उसकी उन्होंने वीडियोग्राफी की है। उन्होंने वीडियोग्राफी करने के बाद उसको सोशल मीडिया पर वायरल भी किया।

सर, आज इस संसद में जो हमारे माननीय सदस्य बैठे हुए हैं, ये उसके भुक्तभोगी हैं कि किस तरह से इस लोकतंत्र के मंदिर पर आतंकवादियों ने हमला किया था। आज लोकतंत्र का यह मंदिर अगर सुरक्षित है तो इसके लिए मैं नतमस्तक होकर अपने सुरक्षा बलों तथा यहां के कर्मचारियों को सलाम करता हूँ। लेकिन, तब उस तरह के आतंकवादियों को यहां के अंदर की सुरक्षा के पूरे ताने-बाने की जानकारी नहीं थी, इसलिए वे सफल नहीं हुए। तब उनके निशाने पर सबसे ज्यादा राज्य सभा थी। ये जो माननीय सदस्य हैं, इन्होंने उसे फेसबुक पर डाला, सोशल मीडिया पर डाला और वह वायरल हुआ। वे आतंकवादी, जो पूरी दुनिया में अपनी शैतानी हरकतें कर रहे हैं, उनको आपने वे ठिकाने बताने की कोशिश की, इस तरह से आपने उन आतंकवादियों की मदद करने की कोशिश की, जिससे वे आतंकवादी अपनी शैतानी हरकतों में कामयाब हों।

सर, दूसरी चीज यह कि उन्होंने बयान दिया है कि हम रोज इसी तरह संसद की सुरक्षा का जो ढांचा है, इसकी पूरी की पूरी जो व्यवस्था है, उसको शूट करेंगे, उसको सोशल मीडिया पर डालेंगे, कोई कुछ नहीं कर पाएगा। सर, यहां पर टेक्निकल इश्यू नहीं है, यह राष्ट्रीय सुरक्षा और इस संसद की सुरक्षा से जुड़ा हुआ मुद्दा है। इसलिए हम चाहते हैं कि इस पर चर्चा हो और इस पर चर्चा होने के साथ-साथ, जिस व्यक्ति ने इसको जिस मंशा और जिस मकसद से किया है, उसके खिलाफ कार्रवाई हो। मैं यह कहना चाहूँगा कि अगर आवश्यक हो तो उसके खिलाफ राष्ट्रीय सुरक्षा कानून के तहत कार्रवाई हो।

MR. DEPUTY CHAIRMAN: Now, please listen. The question is, the security of the Parliament is of paramount importance and there is no doubt about it. Whether this Member or that Member or any other Member does it, it is a matter of serious concern, and it has to be taken up in that spirit. The security of the Parliament is the responsibility of the Government. So, the first thing I have to say is that the Government has to take cognizance of this security violation and take appropriate action. Whoever does it, whether it is Rajya Sabha Member or Lok Sabha Member, the Government should be seized of the matter and should take appropriate action. That is number one. With regard to security, whatever is to be done, that should be done by the Government. Number two, with regard to the person who violated the security norms, the Government certainly can take legal action or other action

should be taken. The third question is with regard to the Member. It is on that matter I said that when it comes to a Member of the other House, I have a technical problem. I had asked if we can take it up. That was my doubt. But then I am...
 ...(Interruptions)... So, the solution that I am saying... ...(Interruptions)... What I am saying is, if there should be a discussion, my suggestion is that the Government can move a Motion, initiate a discussion and the House can discuss it. Instead of...
 ...(Interruptions)... Let me complete. ...(Interruptions)...

SHRI MUKHTAR ABBAS NAQVI: Hon. Deputy Chairman, Sir, ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Let me complete. ...(Interruptions)... Let me complete. ...(Interruptions)... आप बैठिए। Therefore, I will convey your feelings, being very important, to the hon. Chairman and after discussing with the hon. Chairman, if necessary, we can have a discussion after the decision of the Chairman.
 ...(Interruptions)... I cannot now.... ...(Interruptions)...

श्री मुख्तार अब्बास नक़वी: सर, issue यह नहीं है कि यह इस थाने का मामला है या उस थाने का मामला है, यह संसद की सुरक्षा का मामला है। ...(व्यवधान)...

श्री भुपेंद्र यादव (राजस्थान): देश की सुरक्षा का मामला है। ...(व्यवधान)...

श्री मुख्तार अब्बास नक़वी: अगर आप इसको technical मकड़जाल में डालेंगे तो हम न्याय नहीं कर पाएंगे। ...(व्यवधान)... हमें unanimously, संसद की सुरक्षा के साथ जिन लोगों ने भी इस तरह का खिलवाड़ करने की कोशिश की ...(व्यवधान)... खिलवाड़ नहीं, यह षड्यंत्र है। उस षड्यंत्र के संबंध में यदि माननीय सदस्य अपनी बात रखना चाहते हैं, उसमें resolution पास हो या कुछ भी हो। ...(व्यवधान)... इसीलिए उन्होंने यह नोटिस दिया है। ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Yes, what is your suggestion? ...(Interruptions)... No; I am only saying... ...(Interruptions)...

श्री मेघराज जैन (मध्य प्रदेश): देश में ...(व्यवधान)... पैदा करना चाहते हैं। ...(व्यवधान)...

SHRI ANAND SHARMA (Himachal Pradesh): Sir, please allow our Members also. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: No, no. ...(Interruptions)... What is your view? ...(Interruptions)... What is your view? ...(Interruptions)...

SHRIMATI AMBIKA SONI (Punjab): I am saying... ...(Interruptions)...

श्री मेघराज जैन: यह देश की सुरक्षा का मामला है। देश की सुरक्षा के साथ ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Let me listen. ...(Interruptions)... Let me listen to this side also. ...(Interruptions)... Let me listen... ...(Interruptions)... No, sit down. ...(Interruptions)... Let me listen to this side also. ...(Interruptions)... Yes, what is your view? ...(Interruptions)...

SHRIMATI AMBIKA SONI: I am saying that the Chair has recognized the importance of this issue. ...*(Interruptions)*... It concerns with the security of every Member of Parliament and the entire political system. ...*(Interruptions)*... No doubt. ...*(Interruptions)*... This has been playing on the social media since yesterday. ...*(Interruptions)*... In fact, Sir, I thought that the Government of the day should have stood up at the first stage and told us about what they have done in the last twenty-four hours and what they are going to do to ensure security. ...*(Interruptions)*... They should be telling us. ...*(Interruptions)*...

SHRI PRAMOD TIWARI (Uttar Pradesh): What are they doing instead of just raising it? ...*(Interruptions)*...

SHRI MUKHTAR ABBAS NAQVI: You are a very senior Member. Are you protecting this person or are you opposing this person? ...*(Interruptions)*... Are you protecting this person or opposing? ...*(Interruptions)*...

SHRI TAPAN KUMAR SEN (West Bengal): The Government has to act. ...*(Interruptions)*...

SHRI MUKHTAR ABBAS NAQVI: The action of this person is absolutely wrong and it is a breach of the security of Parliament. ...*(Interruptions)*... Please condemn it. ...*(Interruptions)*... फिर वही बात आएगी। ...*(व्यवधान)*... अभी technical बात थी कि वह उस हाउस का मेम्बर है। आप क्या चाहती हैं? आप चाहती हैं कि वह इस तरह के वीडियो पोस्ट करता रहे। ...*(व्यवधान)*... आप क्या चाहती हैं कि वह वीडियोज़ पोस्ट करता रहे? ...*(व्यवधान)*...

श्री तपन कुमार सेन: उनके नाम की एफआईआर करिए। ...*(व्यवधान)*...

MR. DEPUTY CHAIRMAN: No, no. ...*(Interruptions)*...

श्री मुख्तार अब्बास नकवी: आप चाहती हैं कि वह आतंकवादियों को सूचना देता रहे? ...*(व्यवधान)*... आप क्या चाहती हैं? ...*(व्यवधान)*...

श्री तपन कुमार सेन: हम चाहते हैं कि गवर्नमेंट ...*(व्यवधान)*... पुलिस आपके हाथ में है। गिरफ्तार तो आपको करना है। ...*(व्यवधान)*... Government has to act instead of spoiling the time of the House. ...*(Interruptions)*... Let the Government act. ...*(Interruptions)*... Let the Government act instead of spoiling the time of the House. ...*(Interruptions)*...

श्री अमर शंकर साबले (महाराष्ट्र): पहले इस पर चर्चा हो, इस विषय पर चर्चा करिए ...*(व्यवधान)*...

MR. DEPUTY CHAIRMAN: What is your suggestion? ...*(Interruptions)*... What is your suggestion? ...*(Interruptions)*... Your own Minister is speaking. ...*(Interruptions)*... Your own Minister is speaking. ...*(Interruptions)*...

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): Sir, I just wish to say that

normally... *...(Interruptions)...*

श्री तपन कुमार सेन: आप अंदर आ जाइए। जो करना है, अंदर आकर करिए। *...(व्यवधान)...*

MR. DEPUTY CHAIRMAN: Yes, you speak... *...(Interruptions)...* No; your own Minister is speaking. *...(Interruptions)...* Your own Minister is speaking. *...(Interruptions)...* Please go back. *...(Interruptions)...* No; one thing... *...(Interruptions)...*

SHRIMATI NIRMALA SITHARAMAN : I just want to... *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: No, let me say. *...(Interruptions)...* See, matters raised here is very, very important. No, sit down. *...(Interruptions)...* Please sit down. *...(Interruptions)...* Sit down. *...(Interruptions)...* I will allow you. *...(Interruptions)...* Please sit down. I will allow you. *...(Interruptions)...* I will allow you. Sit down.

SHRI PARTAP SINGH BAJWA (Punjab): Sir,...

MR. DEPUTY CHAIRMAN: I will call you; sit down. *...(Interruptions)...* I will allow you; I will call you. See, the matter raised here is very, very serious and important. I want to take a decision. *...(Interruptions)...* I am only eliciting your views. So, please allow me to take a decision. That can only be done if you go back to your seat. See, you cannot force me to take a decision in this way. Please go back to your seat. Now, I have given the floor to Shrimati Nirmala Sitharaman. Let me hear her. Then, let me hear this side.

SHRI SITARAM YECHURY (West Bengal): Sir,...

MR. DEPUTY CHAIRMAN: Yes, I will allow you also. *...(Interruptions)...* We have to take a decision on this.

श्री श्वेत मलिक: आप चर्चा कराइए। *...(व्यवधान)...*

MR. DEPUTY CHAIRMAN: No; चर्चा कराइए... I am not a dictator. I have to take the view of the House. आप जाइए। You go back to your seats. *...(Interruptions)...* Please understand, I am not opposing a discussion. I am not against a discussion. *...(Interruptions)...* Please allow me to come to a conclusion. Please go back. *...(Interruptions)...* Naqviji, let them go back. *...(Interruptions)...* Let them go back. *...(Interruptions)...* Now, Shrimati Nirmala Sitharaman. What is your view? What should be done? *...(Interruptions)...*

SHRI TAPAN KUMAR SEN: Why are they spoiling the time of the Zero Hour?

SHRIMATI NIRMALA SITHARAMAN: Thank you very much, Sir, for giving me this chance to speak on this grave issue.

MR. DEPUTY CHAIRMAN: You say as to what should be done.

SHRIMATI NIRMALA SITHARAMAN: I am just coming to it. I am fairly new in this House; I have learnt a lot in my last two years. What I would like to submit here is, every time, anything affects the prerogative of the House, all of us have taken the matter very, very seriously. We also say in matters related to the House we have to be seen to be proactive. Now, it is surprising for me that on a matter related to the security of this House, it is being done. And which House is this? It is a House of the elected people, both Rajya Sabha and Lok Sabha, and people's representatives are seated here.

MR. DEPUTY CHAIRMAN: You want a discussion.

SHRIMATI NIRMALA SITHARAMAN: Just a minute, Sir. It is the temple of democracy. In this, are we trying to say; oh! the Government do this; we won't do it. We are trying to protect... *...(Interruptions)...*

SHRI TAPAN KUMAR SEN: The Government should do it. *...(Interruptions)...*

SHRIMATI NIRMALA SITHARAMAN: Sir, you have given me the time, and let me speak for just one minute. I would want the hon. Members to patiently hear me. *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: I am listening. *...(Interruptions)...*

SHRIMATI NIRMALA SITHARAMAN: I am not holding any political argument here. Please listen. Let us please have the patience to listen; the Chair has given me the permission. *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: Please continue.

SHRIMATI NIRMALA SITHARAMAN: Therefore, I wish and I request the Chair to take that kind of an initiative which we normally have taken in the interest of this temple of democracy, in the national security's interest, and not to overlook a massive threat where the person who has violated, has also repeatedly said that he will do it over and over again. Are we sitting and watching here? The Government will certainly do what it is asked to do. *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: All right.

SHRI DEREK O'BRIEN (West Bengal): Give a notice. *...(Interruptions)...*

SHRIMATI NIRMALA SITHARAMAN: But are we, as a House, sitting and watching this? *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: Mr. Tiwari, sit down. *...(Interruptions)...*

SHRIMATI NIRMALA SITHARAMAN: The Congress cannot be seen as protecting the Member. *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: I allowed him; you sit down.

SHRIMATI NIRMALA SITHARAMAN The Congress is protecting...
...(Interruptions)...

SHRIMATI VIPLOVE THAKUR (Himachal Pradesh): We are not protecting him. ...
...(Interruptions)...

SHRI PARTAP SINGH BAJWA: Mr. Deputy Chairman, Sir,... ...
...(Interruptions)...

MR. DEPUTY CHAIRMAN: Yes, बोलिए-बोलिए। ...
...(Interruptions)...

श्री प्रताप सिंह बाजवा: सर, मुझे यह रिक्वेस्ट करनी है ...
...(व्यवधान)... ...
...(Interruptions)...

MR. DEPUTY CHAIRMAN: Now, please sit down. ...
...(Interruptions)...

SHRI PARTAP SINGH BAJWA: Sir, this is the security of Parliament.
...
...(Interruptions)...

MR. DEPUTY CHAIRMAN: Please. Why are you worried? ...
...(Interruptions)...

श्री प्रताप सिंह बाजवा: एक मिनट प्लीज, ...
...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Yes, बोलिए-बोलिए।

SHRI PARTAP SINGH BAJWA: This is not a question of any one party. Unfortunately, पिछले 70 साल से ऐसा अभी तक कभी नहीं हुआ कि किसी मेम्बर ऑफ पार्लियामेंट ने, just to be popular on the social media, you do these kinds of things! Had it happened somewhere else, they would have dismembered him and arrested him that very moment. I am not saying just this. We are not going for किन्तु-परन्तु, कौन क्या कर रहा है, पार्लियामेंट को इस पर एक्शन लेना चाहिए। And this man has said that he is going to go viral again. So, the Government should do something in this regard. I am going to reiterate it again whatever Ambikaji has already said. ...
...(Interruptions)...

My own late father was killed during the... ...
...(Interruptions)...

We have already suffered. ...
...(Interruptions)...

We cannot allow this kind of a thing to happen. ...
...(Interruptions)...

MR. DEPUTY CHAIRMAN: Now, Shri Anand Sharma. ...
...(Interruptions)...

SHRI SITARAM YECHURY: Sir,...

MR. DEPUTY CHAIRMAN: I will call you; I will call you. ...
...(Interruptions)...

Sit down. I heard you. I got your point. ...
...(Interruptions)...

I got your point. Sit down.

SHRI NARESH GUJRAL: They want to create anarchy in the country.
...
...(Interruptions)...

MR. DEPUTY CHAIRMAN: Please sit down. Now, Mr. Anand Sharma, please.

SHRI ANAND SHARMA: Sir, the issue is a serious one. There can't be any partisan views on a matter when it comes to the security of Parliament, the security of Parliamentarians, because our Parliament had seen a dastardly terror attack in 2001 and it was at Gate No. 12 where it all started, and where by an 'accident', they lost their way. Our Watch and Ward staff were alert and closed that door. In fact, the then Prime Minister, the entire Cabinet and all senior leaders were sitting in this House and they were at the door for firing. So, this is a serious matter. What the internal security procedures are have to be kept secret; they can't be filmed. Everywhere it happens. It is so even at the airport. This is Parliament of India. At the same time, I understand that after the terror attack, there is a Joint Committee that has been constituted, chaired by the Speaker of the other House, and Members of this House and Members of the other House are Members. Given the seriousness of the matter, I would urge Mr. Chairman to convey what we feel about it and also urge the Security Committee to take appropriate action immediately. That is one part.

Secondly, about the action to be taken under the law, it is for the Government. Thirdly, on action to be taken against the concerned individual, since that person happens to be a Member of the other House, it is for the hon. Speaker of the Lok Sabha to take appropriate action against that Member.

MR. DEPUTY CHAIRMAN: And should we discuss it here?

SHRI SITARAM YECHURY: Sir, there is no doubt that this matter is of grave concern. There is no point dilating on that or spending time on it. It is not an issue of a partisan manner of view, etc., but it is a matter of security of the House. That is important, very important. It is not only a matter of security, but also an equally important matter of privilege. What I am saying in this House is a property of this House and there is a privilege of every Member of Parliament that it shall not be made public unless so decided, etc., etc. All of us know the procedure. So, it has been both a breach of privilege and a breach of security. Now, the question is: What action should be taken? Action needs to be taken. There is no doubt. As the Chair of this House, you can convey our sentiments to the other House since he is a Member of the other House. The other House must proceed. But, the more important question is, and I would like to know, since this happened yesterday, the ruling party has a majority in the other House, you can have the Speaker to decide which Bill is a Money Bill and which is not a Money Bill when you don't want our opinion. Why can't you have the Speaker decide on what action to be taken against a Member of that House? Why is that not happening?

Secondly, the Delhi Police is under the Central Government. According to the

law, action required to be taken has to be taken. Why was this delay since yesterday till now? On that, the Government has to answer.

MR. DEPUTY CHAIRMAN: How do you know? They must have taken the action.

SHRI SITARAM YECHURY: Sir, otherwise, why would they raise it here? If action has been taken, why raise it here?

श्री प्रभात झा (मध्य प्रदेश): आप उनको बचाना चाहते हैं? ...**(व्यवधान)**...

श्री तपन कुमार सेन: कौन किसको बचाना चाहता है? ...**(व्यवधान)**... कौन किसको बचाना चाहता है? ...**(व्यवधान)**...

श्री मेघराज जैन: उपसभापति महोदय ...**(व्यवधान)**...

SHRI SITARAM YECHURY: I want the strictest of action taken. I am asking the Government why action is not being taken. I am saying that the strictest of action has to be taken. Why has the action not been taken? ...**(Interruptions)**... Sir, you must also elicit that before conveying. ...**(Interruptions)**...

श्री मुख्तार अब्बास नकवी: उपसभापति जी, श्री सीताराम येचुरी जी लोक सभा की स्पीकर के फैसले पर क्वेश्चन मार्क कर रहे हैं? गवर्नमेंट ने क्या किया उस पर क्वेश्चन मार्क कर रहे हैं? आज कई ऑनरेबल मेम्बर्स ने रूल 267 पर एक नोटिस दिया हुआ है। वे चाहते हैं कि इस गंभीर मुद्दे पर चर्चा हो और सदन का जो view हो, अगर सदन चाहता है कि उसकी जो हरकतें हैं, वे राष्ट्रीय सुरक्षा के दायरे में आती हैं या नहीं आती हैं? ...**(व्यवधान)**... अगर आती हैं, तो सदन उसे रिकमंड करे, क्योंकि इस हाउस के अंदर, इस सदन के अंदर ...**(व्यवधान)**... लोक सभा, राज्य सभा या पूरे परिसर में कोई सदस्य कुछ करता है ...**(व्यवधान)**...

श्री उपसभापति: श्री शरद यादव जी ...**(व्यवधान)**... आप बोलिए। ...**(व्यवधान)**...

श्री मुख्तार अब्बास नकवी: तो *suo motu* सरकार कुछ नहीं कर सकती है, उसके लिए सदन को रिकमंड करना पड़ेगा, सदन को कहना पड़ेगा। ...**(व्यवधान)**...

SHRIMATI AMBIKA SONI: Is the Government ready in this House to take action against... ...**(Interruptions)**...

श्री उपसभापति: शरद यादव जी, आप बोलिए। After that, I will read Rule 267. ...**(Interruptions)**...

श्री शरद यादव (बिहार): उपसभापति जी, जो सारी ...**(व्यवधान)**...

MR. DEPUTY CHAIRMAN: I will read Rule 267 after this. ...**(Interruptions)**...

श्री शरद यादव: उपसभापति जी, ...**(व्यवधान)**...

श्री उपसभापति: आप लोग बैठिए। शरद यादव जी।

श्री शरद यादव: सर, जिस मामले पर सीताराम येचुरी बोले, आनन्द शर्मा बोले, मैं मानता हूँ कि यह नादानी वाला काम जरूर है। ...**(व्यवधान)**...

श्री उपसभापति: सुनिए, सुनिए। ...**(व्यवधान)**... सुनिए। ...**(व्यवधान)**...

श्री शरद यादव: नादानी वाला ...**(व्यवधान)**...

श्री उपसभापति: शरद जी, आप अपनी राय दीजिए। मैं क्या करूँ? इस पर डिस्कशन होना है या नहीं होना है, आप अपनी राय दीजिए। ...**(व्यवधान)**...

SHRI TAPAN KUMAR SEN: The House is one that action should be taken. You can convey to the concerned authority, the Government and also the Speaker, that action should be taken. The House is one, in my opinion, that action should be taken. You convey this to the hon. Speaker to take action on the concerned Member and direct the Government to take action. ...**(Interruptions)**...

MR. DEPUTY CHAIRMAN: I will read Rule 267 after this. ...**(Interruptions)**...
शरद जी, आप बोलिए।

श्री शरद यादव: ये बाजू वाले ही नहीं बोलने देते। ...**(व्यवधान)**...

श्री उपसभापति: आप बोलिए।

श्री शरद यादव: उपसभापति जी, जो चर्चा है, वह हो चुकी है। यह जो एक्शन है, मैं मानता हूँ कि ...**(व्यवधान)**... मेरी बात सुनिए, ...**(व्यवधान)**... नहीं-नहीं सुनिए। ...**(व्यवधान)**...

श्री उपसभापति: आप लोग इनकी बात सुनिए। ...**(व्यवधान)**...

श्री मुख्तार अब्बास नक़वी: आप करना नहीं चाहते हो। ...**(व्यवधान)**... He is a Member of Parliament. We want your recommendation.

श्री उपसभापति: नक़वी जी, ...**(व्यवधान)**...

श्री शरद यादव: उपसभापति जी, मैं नक़वी जी से कहना चाहता हूँ ...**(व्यवधान)**...

MR. DEPUTY CHAIRMAN: I will read the rule.

श्री शरद यादव: नक़वी साहब ने जो बात कही है, मैं उसमें इतना ही निवेदन करना चाहता हूँ कि सदन का मालिक स्पीकर होता है और आप होते हैं।

श्री उपसभापति: मैं नहीं, ऑनरेबल चेयरमैन।

श्री शरद यादव: मैं आपके माध्यम से उनसे कह रहा हूँ। यानी यह सदन के भीतर का मामला है। मैं मानता हूँ कि पूरे सदन की राय आ चुकी है और उस सदन की जो ऑनरेबल स्पीकर हैं, यह उनके हाथ में है। ...**(व्यवधान)**... यह नादानी का काम है। ...**(व्यवधान)**...

MR. DEPUTY CHAIRMAN: Let him complete. Let him finish. ...**(Interruptions)**...

श्री शरद यादव: जो इनकी राय है ...**(व्यवधान)**... मैं उससे असहमत नहीं हूँ। ...**(व्यवधान)**... कुछ लोग मान सकते हैं कि गंभीर है ...**(व्यवधान)**... लेकिन मैं एक बात जरूर कहना चाहता हूँ कि अब इसमें बहुत देर हो चुकी है। ...**(व्यवधान)**... सब लोग अपनी बात रख चुके हैं। अब यदि आगे का बिजनेस चलाएँ, तो ज्यादा अच्छा होगा। ...**(व्यवधान)**... मैं आपके माध्यम से

इतना ही निवेदन करना चाहता हूँ कि स्पीकर साहब यहां सक्षम हैं। और वे एक्शन ले सकते हैं। ...**(व्यवधान)**... पंजाब में चुनाव हैं, इसलिए इसमें ज्यादा कुछ नहीं कहूंगा। ...**(व्यवधान)**...

MR. DEPUTY CHAIRMAN: I will allow Ms. Badal; I have no problem. ...**(Interruptions)**... I will allow her; I have no problem. The point that I want to make is...

SHRI ANAND SHARMA: Sir, I have a point of order.

MR. DEPUTY CHAIRMAN: Shri Anand Sharma, just one minute.

SHRI ANAND SHARMA: I am on a point of order.

MR. DEPUTY CHAIRMAN: I said I have the rule. Let me read this rule.

SHRI ANAND SHARMA: Before you read, Sir, ...**(Interruptions)**... Please Sir, we are all of the same view. My point is, let me say something. We are all of the same view. My point is: Hon. Members of the Rajya Sabha have to express their views in this House ...**(Interruptions)**... Any Minister who is a Member of the Lok Sabha must go and express his or her views before the hon. Speaker. That is the point of order ...**(Interruptions)**... Number two is,...

MR. DEPUTY CHAIRMAN: No, no.

SHRI ANAND SHARMA: I am very clear on that. We are discussing as Rajya Sabha. It is not the Government Business; it is the Zero Hour. ...**(Interruptions)**... This is my point of order ...**(Interruptions)**... This is not Government Business.

Number two is, it is on Youtube ...**(Interruptions)**... I am helping you. ...**(Interruptions)**... It is in social media. Sir, through you, I want to know and the Government to reply why action has not been taken against him. ...**(Interruptions)**...

MR. DEPUTY CHAIRMAN: No. This is not a point of order. ...**(Interruptions)**... That is not a point of order. Now, listen. ...**(Interruptions)**... Mrs. Kaur, I will call you...**(Interruptions)**... I will allow you. ...**(Interruptions)**... I want to make a point here ...**(Interruptions)**... No. That is not a point of order...**(Interruptions)**... Now, sit down. ...**(Interruptions)**... Please, listen to me...**(Interruptions)**... If you are serious, sit down. ...**(Interruptions)**... Otherwise, I will have to adjourn the House. ...**(Interruptions)**... Please sit down...**(Interruptions)**... All of you, please, sit down...**(Interruptions)**... I am only saying one point...**(Interruptions)**... Nobody disputes the seriousness of the subject; it is very, very serious. The House is one. The House is united and unanimous and is speaking in one voice...**(Interruptions)**...

श्री तपन कुमार सेन: सर, पॉइंट ऑफ ऑर्डर पर रूलिंग दीजिए। ...**(व्यवधान)**... If you are serious ...**(व्यवधान)**... बैठ जाओ ..**(व्यवधान)**.. आप लोग बैठिए। ...**(व्यवधान)**... Nobody is disputing with seriousness of the subject.

MR. DEPUTY CHAIRMAN: I am speaking, sit down ...*(Interruptions)*... Sit down ...*(Interruptions)*... No, sit down ...*(Interruptions)*... I have to decide. Sit down ...*(Interruptions)*... If you don't allow me, I will adjourn the House. ...*(Interruptions)*... I told you that I will call you ...*(Interruptions)*... Let me decide...*(Interruptions)*... Naqviji, you don't want me to decide. ...*(Interruptions)*... If you want me to decide, go back ...*(Interruptions)*... You ask your Members to go back ...*(Interruptions)*... I said that I will allow you. But, before that, I will have to give a clarification ...*(Interruptions)*...

श्री भुपेंद्र यादव: सर, सब को सुन लीजिए। ...*(व्यवधान)*...

श्री तपन कुमार सेन: एक्शन लीजिए, No चर्चा। ...*(व्यवधान)*...

MR. DEPUTY CHAIRMAN: Naqviji, ask them to go back ...*(Interruptions)*... Go back. Please go back ...*(Interruptions)*... Sit down ...*(Interruptions)*... See, the rule 267 says ...*(Interruptions)*... I will allow you ...*(Interruptions)*... Madam, I will allow you ...*(Interruptions)*... I will name you; go back. Mr. Khan, you go back. I will name you ...*(Interruptions)*... What is this? ...*(Interruptions)*... Why are you doing like this? ...*(Interruptions)*... I am reading the rule ...*(Interruptions)*... Please listen. If you want to run the House as per rules, cooperate. Otherwise, I will adjourn the House. I am going to read the rule. Please understand the rule ...*(Interruptions)*... Now, listen ...*(Interruptions)*... Sit down ...*(Interruptions)*... Please, you understand the rules. ...*(Interruptions)*... Why are you speaking at once? ...*(Interruptions)*... No. Nothing will go on record.

SHRI PARTAP SINGH BAJWA: *

MR. DEPUTY CHAIRMAN: Please understand the rules. The rule is very clear ...*(Interruptions)*... The House is adjourned up to 1200 hours.

The House then adjourned at thirty-nine minutes past eleven of the clock

The House re-assembled at twelve of the clock,

MR. CHAIRMAN *in the Chair.*

MR. CHAIRMAN: Question No. 61. ...*(Interruptions)*... Is it your question? ...*(Interruptions)*...

THE MINISTER OF FOOD PROCESSING INDUSTRIES (SHRIMATI HARSIMRAT KAUR BADAL): Sir, before you take up the Question Hour, I would like to raise a very serious issue. ...*(Interruptions)*...

MR. CHAIRMAN: No; no. ...*(Interruptions)*... Just one minute. ...*(Interruptions)*... In the Question Hour, only questions can be raised. ...*(Interruptions)*...

* Not recorded.

SHRIMATI HARSIMRAT KAUR BADAL: Sir, it is a very serious issue. ...*(Interruptions)*...

MR. CHAIRMAN: Hon. Minister, please sit down. ...*(Interruptions)*... No, no, one minute. ...*(Interruptions)*... गुजराल साहब, बैठ जाइए। ...*(व्यवधान)*... No; no, sit down. ...*(Interruptions)*... This is not possible. ...*(Interruptions)*... This is Question Hour; we will take up questions only. ...*(Interruptions)*... I am sorry. ...*(Interruptions)*... There is no decision to dispense with it. ...*(Interruptions)*... What are you doing? ...*(Interruptions)*... आप लोग बैठ जाइए। ...*(व्यवधान)*... You have question, raise it. ...*(Interruptions)*... You can't be heard. ...*(Interruptions)*... You have not been permitted to speak. ...*(Interruptions)*... I request you to please sit down. ...*(Interruptions)*... Please allow the ...*(Interruptions)*... बैठ जाइए। ...*(व्यवधान)*... बैठ जाइए। ...*(व्यवधान)*... Please sit down. ...*(Interruptions)*... Mr. Gujral, please ...*(Interruptions)*... बैठ जाइए। ...*(व्यवधान)*... आप लोग यह क्या कर रहे हैं? ...*(व्यवधान)*... बैठ जाइए। ...*(व्यवधान)*... This is not right. ...*(Interruptions)*... No, no, this is not expected of you. ...*(Interruptions)*... Please don't do this. ...*(Interruptions)*... Please don't do this. ...*(Interruptions)*... Please sit down. ...*(Interruptions)*... Go back to your places. ...*(Interruptions)*... Please go back to your places. ...*(Interruptions)*... आप बैठ जाइए। ...*(व्यवधान)*...

श्री नारायण लाल पंचारिया: सर, यह बहुत जरूरी है। ...*(व्यवधान)*... यह क्वेश्चन ऑवर है। ...*(व्यवधान)*... यह बहुत गंभीर विषय है। ...*(व्यवधान)*...

MR. CHAIRMAN : Hon. Minister, please sit down. ...*(Interruptions)*... This is Question Hour. ...*(Interruptions)*... It is not your question which is being taken up. ...*(Interruptions)*...

The House is adjourned for thirty minutes. ...*(Interruptions)*...

The House then adjourned at three minutes past twelve of the clock.

The House reassembled at thirty-three minutes past twelve of the clock,

MR. CHAIRMAN *in the Chair.*

श्री नीरज शेखर (उत्तर प्रदेश): सर, मैंने वीडियो देखा है, उसमें कुछ भी नहीं है। ...*(व्यवधान)*...

MR. CHAIRMAN: Question No. 61, Mr. Raja. ...*(Interruptions)*...

ORAL ANSWER TO QUESTION

Uniform Civil Code

*61. SHRI D. RAJA: Will the Minister of LAW AND JUSTICE be pleased to state whether the Ministry has asked the Law Commission to examine and prepare